

C. A. T. Bench, JAIPUR

Date of Order

orders

17-2-93

Mr. Vinodra Lodha - Counsel for petitioner
Mr. U. D. Sharma - Counsel for respondents
Mr. P. V. Catta - Counsel for applicant in O.A.

M.P. is allowed. The petitioner is allowed to implead as respondent. The Counsel for the applicant in the O.A. should file the amended cause title within 2 weeks and deliver a copy of the O.A. to the Counsel for the newly impleaded respondents. The Counsel for the newly impleaded respondent should file the reply to the O.A. within 4 weeks with a copy to the Counsel for the applicant who may thereafter file rejoinder within 2 weeks. The M.P. stands disposed of.

B. B. Mahajan
(B. B. Mahajan)
Member (Adm.)

D. L. Mehta
(D. L. Mehta)
Vice-Chairman

Copy sent to the
app. Counsel & resp

Recd / on

With 2130 to 2131

Decd 29-3-93

4/2/93